CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 113/TT/2012

Coram:

Shri V.S. Verma, Member Shri M. Deena Dayalan, Member

Date of Order: 26.6.2013

In the Matter of:

Approval under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009 for determination of transmission tariff for spare interconnecting transformers (ICTs) for Northern Region for tariff block 2009-14.

And in the Matter of:

Power Grid Corporation of India Ltd., Gurgaon

.....Petitioner

Vs

- 1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
- 2. Ajmer Vidyut Vitran Nigam Limited, Jaipur
- 3. Jaipur Vidyut Vitran Nigam Limited, Jaipur
- 4. Jodhpur Vidyut Vitran Nigam Limited, Jaipur
- 5. Himachal Pradesh State Electricity Board, Shimla
- 6. Punjab State Electricity Board, Patiala
- 7. Haryana Power Purchase Centre, Panchkula
- 8. Power Development Department, Jammu
- 9. Uttar Pradesh Power Corporation Ltd., Lucknow
- 10. Delhi Transco Limited, New Delhi
- 11. BSES Yamuna Power Limited, New Delhi
- 12. BSES Rajdhani Power limited, New Delhi



13. North Delhi Power Limited, New Delhi

14. Chandigarh Administration, Chandigarh

15. Uttarakhand Power Corporation Ltd., Dehradun

16. North Central Railway, Allahabad

17. New Delhi Municipal Council, New Delhi

.....Respondents

<u>ORDER</u>

The petitioner, Power Grid Corporation of India Limited (PGCIL) has sought

approval for tariff in respect spare interconnecting transformers (ICTs) for Northern

Region for tariff block 2009-14 period, based on the Central Electricity Regulatory

Commission (Terms and Conditions of Tariff) Regulations, 2009, as amended from time

to time (hereinafter referred to as "the 2009 Tariff Regulations"). Further, the petitioner

has requested to approve provisional tariff as per the 2009 Tariff Regulations.

2. Regulation 5 of the 2009 Tariff Regulations provides as under:-

"Application for determination of tariff. (1) The generating company or the transmission licensee, as the case may be, may make an application for determination of tariff in accordance with Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004, as amended from time to time or any statutory reenactment thereof, in respect of the units of the generating station or the transmission lines or sub-stations of the transmission system, completed or projected to be completed within six months from the date of application.

(2) The generating company or the transmission licensee, as the case may be, shall make an application as per **Appendix I** to these regulations, for determination of tariff based on capital expenditure incurred duly certified by the auditors or projected to be incurred up to the date of commercial operation and additional capital expenditure incurred duly certified by the auditors or projected to be incurred duly certified by the auditors or projected to be incurred duly certified by the auditors or projected to be incurred during the tariff period of the generating station or the transmission system:

Provided that in case of an existing project, the application shall be based on admitted capital cost including any additional capitalization already admitted up to 31.3.2009 and estimated additional capital expenditure for the respective years of the tariff period 2009-14:



Provided further that application shall contain details of underlying assumptions for projected capital cost and additional capital expenditure, where applicable.

(3) In case of the existing projects, the generating company or the transmission licensee, as the case may be, shall continue to provisionally bill the beneficiaries or the long-term customers with the tariff approved by the Commission and applicable as on 31.3.2009 for the period starting from 1.4.2009 till approval of tariff by the Commission in accordance these regulations:

Provided that where the tariff provisionally billed exceeds or falls short of the final tariff approved by the Commission under these regulations, the generating company or the transmission licensee, as the case may be, shall refund to or recover from the beneficiaries or the transmission customers, as the case may be, within six months with simple interest at the following rates for the period from the date of provisional billing to the date of issue of the final tariff order of the Commission:

- (i) SBI short-term Prime Lending rate as on 1.4.2009 for the year 2009-10.
- (ii) SBI Base Rate as on 1.7.2010 plus 350 basis points for the year 2010-11.
- (iii) Monthly average SBI Base Rate from 1.7.2010 to 31.3.2011 plus 350 basis points for the year 2011-12.

(iv) Monthly average SBI Base Rate during previous year plus 350 basis points for the year 2012-13 and 2013-14.

Provided that in cases where tariff has already been determined on the date of issue of this notification, the above provisions, to the extent of change in interest rate, shall be given effect to by the parties themselves and discrepancy, if any, shall be corrected at the time of truing up.

(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:

Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations."

3. As per Regulation 5(4) of the 2009 Tariff Regulations, the Commission may in its

discretion grant provisional tariff if an application has been filed under Regulation 5(1)

and (2) of the 2009 Tariff Regulations. Regulation 5(1) of the 2009 Tariff Regulations

provides that the application for tariff should be made in accordance with the Central

Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 5(2) of the 2009 Tariff Regulations provides that the application shall be made as per Appendix to the 2009 Tariff Regulations.

4. The petitioner has made the application as per the Appendix to the 2009 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

5. Annual transmission charges claimed by the petitioner:-

(`in lakh)

Assets	DOCO	2010-11 (pro-rata)	2011-12 (pro-rata)	2012-13	2013-14
Asset-1:- Mandola 400/220 kV Sub-station, 400/220 kV, 315 MVA ICT	1.11.2010	78.62	Clubbed with Asset 2		
Combined Asset-1&2:-Ludihana 400/220 kV sub-station, 400/220 kV, 315 MVA ICT	1.12.2011	-	85.30	381.42	378.87

6. Annual transmission charges allowed on provisional basis:-

			(` in lakh)		
Asset	DOCO	2010-11 (pro-rata)	2011-12 (pro-rata)	2012-13	2013-14
Asset-1:- Mandola 400/220 kV Sub-station, 400/220 kV, 315 MVA ICT	1.11.2010	70.76	Clubbed with Asset 2		
Combined Asset-1&2 :-Ludihana 400/220 kV sub-station, 400/220	1.12.2011	-	72.82	325.61	323.44



kV, 315 MVA ICT				
7. The provisional tariff allowed in this order shall b	e applicable	e form the	date of	
commercial operation (DOCO) of the transmission system and the billing, collection and				
disbursement of the transmission charges shall be governed by the provisions of				
Central Electricity Regulatory Commission (Sharing	of Inter-St	tate Trans	mission	
Charges and Losses) Regulations, 2010, as amended	from time t	o time. Sir	nce, the	
assets will be utilized by the constituents of the Northern	n Region or	nly, the pro	visional	
tariff shall be shared by the Northern Region constituen	ts directly a	nd the san	ne shall	
not be included in the Point of Connection Charges (PoC) and the charges allowed shall				
be shared only by the beneficiaries in the Northern region.				

8. The provisional transmission charges allowed in this order shall be subject to adjustment as per Regulation 5 of the 2009 Tariff Regulations. The transmission charges approved above shall be applicable from the actual date of commercial operation

sd/-

sd/-

(M. Deena Dayalan) Member (V.S. Verma) Member

